



2026:AHC:33108

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4751 of 2026

Suresh Chandra

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sunil Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. It is argued by learned counsel for the petitioner that the petitioner has moved an application on 20.01.2026 before the respondent No.3/Tehsildar, Tehsil Kishni District Mainpuri for correction of boundaries but till date no decision has been taken in the matter.

2. On the other hand, it is argued by learned Standing Counsel that for correction of revenue records, a complete procedure has prescribed under Section 32 of Land Revenue Code, 2006 and in case, the petitioner will file an application in this regard before the respondent No.3, he will take a decision in the matter expeditiously.

3. In this view of the matter and without entering into merits of the case, the present petition is disposed of directing the petitioner to submit application as per procedure prescribed under Section 32 of Land Revenue Code, 2006 before the respondent No.3/Tehsildar, Tehsil Kishni District Mainpuri along with certified copy of this order within two weeks from today. In case, the petitioner does so, the respondent No.3 will take a decision in the matter expeditiously and strictly in accordance with law unless there is no legal impediment.

(Prakash Padia,J.)

February 13, 2026

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